

में बताई गई क्षमता और स्थान संबंधी सूचना निम्न प्रकार है :—

क्र० सं०	वार्षिक क्षमता अनुमानित	स्थान
1.	12,000 संख्या	लुधियाना
2.	10,000 "	लोनी (उ० प्र०)
3.	10,000 "	मुरादाबाद (उ० प्र०)
4.	10,000 "	हैदराबाद
5.	10,000 "	वही
6.	5,000 "	वही
7.	6,000 "	फरीदाबाद
8.	10,000 "	पूना
9.	5,000 "	पटियाला
10.	10,000 "	हैदराबाद

इसमें से कोई भी योजना अभी उस अवस्था में नहीं पहुँची है जिसे वास्तविक निर्माण कार्य प्रारम्भ किया जा सके अथवा उत्पादन प्रारम्भ हो सके। अतः इस समय यह बता सकना कठिन होगा कि इनमें से प्रत्येक योजना में उत्पादन कब से प्रारम्भ किया जायेगा।

#### Mysore Cement Ltd.

\*157. SHRI K. LAKKAPPA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) the authorised and paid-up capital of the Mysore Cement Ltd. at the time of its setting up and as on the 31st March, 1968;

(b) the amount of loan which the Company have taken from the Central Government, banks or other parties separately, as on the 31st March, 1968; and

(c) the working results of the last three years and the nature of irregularities found and action taken by Government, if any?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) M's. Mysore Cements Ltd. was registered as a Public Limited Company on 13th May, 1958 with authorised capital of Rs. 3 crores. As per its first Balance-Sheet for the year ending 30th June, 1959 its paid-up capital stood at Rs. 3,800. While its authorised capital had remained unchanged at Rs. 3 crores its paid-up capital as on 30th June, 1968 amounted to Rs. 249.9 lakhs.

(b) The Company had outstanding loans of Rs. 2.82 crores as on 30th June, 1968. Of this, loans from the State Bank of Mysore amounted to Rs. 10 lakhs, from Industrial Credit & Investment Corporation of India Rs. 48 lakhs, from Export Import Bank, Washington Rs. 39 lakhs and from Agency for International Development Washington Rs. 1.85 crores.

(c) The Company made a profit before tax of Rs. 16.7 lakhs in 1965-66, Rs. 52.3 lakhs in 1966-57 and Rs. 27.9 lakhs in 1967-68. No irregularities have so far come to the Government's notice.

British India Corporation, Kanpur

\*158. SHRI A. SREEDHARAN:  
SHRI Y.A. PRASAD:

**SHRI RAMACHANDRA  
VEERAPPA:**

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any final decision to take over the control of British Indian Corporation, Kanpur;

(b) if so, the names of the Branches which are likely to be taken over by Government during the year 1969; and

(c) their financial position at present and financial implications of the take-over?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). A statement is laid on the table of the House.

**STATEMENT**

(a) and (b). As stated in the reply to Starred Question No. 3. (18th February, 1969) Government has decided to take over Cooper Allen and North West Tannery Units of British India Corporation.

(c) The audited accounts of the company for the year 1968 have not yet been received. But the information presently available with the Department indicates that the Company incurred a loss of about Rs. 48 lakhs on the Cooper Allen and North West Tannery Branches during the half year ended June, 1968.

At the extra-ordinary general meeting of the Corporation held on the 14th February, 1968, the shareholders approved of the transfer of the aforesaid two units to Government on the following conditions:

- (i) the fixed assets of these two units comprising land, buildings, plant and machinery and other assets will be handed over by the management of the B.I.C. to the new company at a nominal value of Re. 1 (one).

- (ii) Stocks of raw materials, stores, spares and work in progress to the extent considered serviceable, will be taken over by the New Company at a value to be determined by M's. S.R. Batliboi & Company, a firm of Chartered Accountants in conjunction with the technical team appointed by the Government of India. (The value of such assets has since been assessed by the Chartered Accountants and their report is presently under consideration.)
- (iii) The New Company would not be responsible for the debts due by, any loans, advances and liabilities incurred, whether actual, contingent or otherwise, by the B.I. Corporation prior to the date of the sale. These will be the responsibility of and are to be dealt with by that Corporation in such a manner as it considers suitable for its purposes. Likewise, the new company will not take over deposits and advances made to the aforesaid branches of the Corporation prior to the date of the sale.
- (iv) The finished stocks as existing on the date of the sale would not be taken over by the new company.
- (v) In the case of those employees who are taken over by the new company, the new company would accept full responsibility with regard to their gratuity and the employees so taken over will be entitled to the benefits of the leave already accrued. In the case of those who are not taken over by the new company, the Corporation would remain liable for payment of their dues including gratuity and retrenchment compensation, if any.

**Dacoties in Trains on North Eastern  
Railway**

- \*159. SHRI SHRI CHAND GOYAL:  
SHRI RANJIT SINGH: